

P-24039/67/2023-CIPAM
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-CIPAM Section

Vanijya Bhawan, New Delhi.
Dated: 10th March, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Mr. Mohit, Senior Examiner of Trademarks and GI, TMR Delhi**, O/o CGPDTM to **Geneva**, Switzerland **from March 13 to 17, 2023** (excluding travel time and enforced half, if any) to participate in the 43rd session of the Standing Committee on Copyright and Related Rights (SCCR) of WIPO.

2. The tour of the officer will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officer will be entitled to the following expenditure during deputation:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As per entitlement
Contingency	As per norms
Local Transport (including airport drop and pickup)	To be provided by PMI, Geneva
Mobile phone	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

4. During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

5. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
6. All admissible expenditure towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitible to the Major Head- 3475, Minor Head- 00.102, Office of CGPDTM and GIR- 11.01, FTE- 12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2022-23. DSA etc. may be paid to her by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.
7. The officer will furnish a report on her visit after return from abroad.
8. This sanction will be treated as an authority for the payment.
9. This issues with the concurrence of AS&FA of this Department vide Dy.No **178850** dated 10.03.2023.



(Rajesh Ranjan)

Under Secretary to the Govt. of India

To: -

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

1. Mr. Rajesh Sharma, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
2. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
3. The Joint Secretary (Central Europe Division), MEA, Jawaharlal Nehru Bhawan, New Delhi.
4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
5. PSO to SIPP/ Sr. PPS to JS(SS)
6. Mr. Mohit, Senior Examiner of Trademarks and GI, TMR Delhi, O/o CGPDTM
7. PA to CGPDTM, O/o CGPDTM
8. Dr. Amrendra Samal, Deputy Controller-cum head of International Affairs Division, O/o CGPDTM
9. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
10. Establishment-I, Vanijya Bhawan, New Delhi.